Inter hostels affiliation put on hold

TIMES NEWS NETWORK

Hyderabad: Students and their parents have to wait at least one more year to see regularisation of hostels run by the intermediate colleges as the board said that the plan has been put on hold for this academic year (2020-21) because of Covid-19.

Speaking to TOI, Telangana State Board of Intermediate Education (TSBIE) secretary Syed Omer Jaleel said that if not for Covid-19, he would have pushed for the hostel affiliation from the academic year of 2020-21 Jaleel said that the District Intermediate Education Officers (DIEOs) have inspected hostels attached to junior colleges in all the districts.

"Presently hostels are not permitted/regulated. It is being proposed to bring them under proper regulation by specifying standards and enforcing the same. A proposal is being submitted to the government in this regard," Jaleel said in his response to NHRC.

> The board has released a notification for hostel affiliation before the start of the academic year 2017-18, but it did not come into force then as colleges approached the high court.

Jr colleges' affiliation halted over lapses

194 Colleges Inspected Over Student Suicides By TSBIE In Respose To NHRC Notice

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he Telangana State Board of Intermediate Education (TSBIE) has claimed it inspected 194 junior colleges and imposed a fine of over Rs. 1.66 crore as they violated board norms by conducting classes during holidays.

The National Human Rights Commission (NHRC) had issued a notice to TSBIE after a series of suicides by Intermediate students. One Sravan Kumar had filed a petition with the NHRC alleging that several students had committed suicide as they were forced to live in trauma and were getting exploited by private colleges.

TSBIE, in its 24-page response to the NHRC notice, said it had found lapses in nine areas, including running unauthorised hostels on their premises, not following the academic calendar and conducting classes even on Sundays and festival days, and 18 stress-inducing factors.

The board said it had also restricted affiliation of Narayana and Sri Chaitanya Junior colleges till the payment of penalties and rectification of lapses. Although the report was submitted in December 2019, it was made public recently.

TSBIE secretary Syed Omer Jaleel submitted that the board had formed district committees and made surprise visits to inspect 194 colleges. Of them, 84 were in Hyderabad, 73 in Medchal-Malkajgiri, and 37 in Rangareddy.

"Classes/study hours were scheduled between 6 am and 11 pm. Breakfast, lunch, snacks, and dinner breaks were hardly for 15-30 minutes. As the number of washrooms per floor is not



sufficient in the hostel, the students were stressed about using washrooms within 15 minutes and they were not allowed to use washrooms during class/study hours," Jaleel said and added that even on Sundays, students were not allowed to meet their parents for more than an hour:

The board said that colleges were found conducting examinations for three or four days a week and based on the marks secured in these exams, they were changing the sections of students, causing mental agony. The lecturers were said to be concentrating only on the meritorious students and neglecting the average and below-average ones.

The committee members also observed that the quality of food was not good, snacks were not sufficient, and due to unhygienic washrooms and dining halls, many students were falling sick.

The board said that seven students had committed suicide during the academic year 2017-18 and they formed a three-member committee to conduct a detailed inquiry and based on the report, issued showcause notices to colleges on shortfalls. Apart from appointing and training student counsellors. the board submitted that it had issued several guidelines

Social worker death

NHRC seeks report from BBSR police

PNS BHUBANESWAR

The National Human Rights Commission (NHRC) has sought an Action-Taken Report (ATR) from the Commissionerate police over the death of social activist and motivational speaker Aditya Dash within four weeks.

The NHRC passed the order taking cognisance of a petition filed by Supreme Court lawyer and rights activist Radhakanta Tripathy on July 24.

In his petition Tripathy had alleged that Aditya, whose body was found on the railway tracks on July 7, was murdered.

"As wife and friends of the deceased are engaged in mudslinging, the mystery shrouding the death of the social worker is yet to solved. Besides, Aditya was receiving threats from criminals as he launched an anti- liquor agitation," Tripathy mentioned.

Besides, the CCTV footage of the railway station where Aditya was killed is missing while the postmortem report, his hand written diary, the forensic and circumstantial evidence shroud mystery over the death of the social activist, he added.

"The delay in arresting the

culprits, exposing the truth and uncovering the mystery over the death poses serious question of human rights as it involves role of police, intelligence and law and order of the State," Trip athy stated

The commission asking the police to submit the ATR within four weeks said, "In case the ATR is not received within the stipulated time, the Commission will be constrained to invoke coercive process Under Section – 13 of the Protection of Human Rights Act, 1993 for personal appearance of the concerned authority."

Page No. 4, Size:(20.66)cms X (12.82)cms.

NHRC seeks ATR on Aditya's death

PNN/AGENCIES

Bhubaneswar, July 29: The National Human Rights Commission (NHRC) has sought an action taken report (ATR) from the twin-city Commissioner of Police (CP) within four weeks over the death of social worker and motivational speaker Aditya Dash earlier in July.

The rights body move came while hearing a petition filed by Supreme Court lawyer and social activist Radhakanta Tripathy. The senior lawyer had approached the apex rights body alleging that Dash was murdered.

The NHRC has warned the Commissioner of Police that it would invoke coercive process under Section 13 of the Protection of Human Rights Act, 1993 for personal appearance of the concerned authority if the report is not received within the stipulated period. According to sources, Dash was found dead along the railway



File photo of Aditya Dash

was found dead along the railway tracks near Lingaraj Temple Road station here July 7

Motivational speaker Aditya Dash

Though police strongly suspected Aditya committed suicide by jumping in front of a running train, his friends and relatives alleged foul play and conspiracy

The rights body has warned the Commissioner of Police that it would invoke coercive process for personal appearance of the concerned authority if the report is not received within four weeks

tracks near Lingaraj Temple Road station here July 7.

The petitioner informed the commission that the police was yet to establish the cause of Dash's death while the Government Railway Police (GRP) had registered a murder case.

Aditya's widow Bidyashree, on the other hand, has demanded a detailed investigation into the case so as to ascertain the exact reason behind her husband's death. Aditya's friends have claimed that they have a few 'screenshots' and 'videos' related to the case.

Demanding evidence and circumstances that led to Aditya's death, they said they would make the 'evidence' public if the police fail to reveal the truth, the petitioner said.

As the wife and friends of the deceased were engaged in mudslinging, the cloak of mystery is yet to be lifted from the death of the social worker, who was receiving threats from criminals as he launched an anti-liquor agitation, he added.

The CCTV footage of the railway station near which Dash was found dead is missing, the petitioner said, adding that the postmortem report, his handwriting, diary, the forensic laboratory and circumstantial evidence shrouds the mystery over the death of the social activist.

The delay in arresting the culprits, exposing the truth, and uncovering the mystery over Dash's death pose a serious question on human rights as it involves the role of police, intelligence and law and order of the state, Tripathy contended.

The petitioner requested the NHRC to ensure fair investigation by agencies like CBI or CB-CID of the state or by an independent team of experts immediately so as to uncover the mystery behind the death and ensure safety and security of all the RTI activists.